

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A.No.586 of 1999.

DATE OF ORDER:17-2-2000.

Between:

Abraham John.

..Applicant

a n d

1. General Manager, (Rep. UOI),
S.C.Railway, Rail Nilayam,
Secunderabad-500 071.
2. Addl.Divisional Railway Manager(I),
Secunderabad (BG) Division, S.C.Railway,
Sanchalan Bhavan, Secunderabad-500 871.
3. Sr.Divisional Personnel Officer,
Secunderabad (BG) Division, S.C.Railway,
Sanchalan Bhavan, Secunderabad-500 871.
4. Sr.Divisional Electrical Engineer/TRD,
Secunderabad (BG) Division, S.C.Railway,
Sanchalan Bhavan, Secunderabad-500 071.

...Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS:: Mr.J.R.Gopal Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

: ORDER :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.S.Ramakrishna Rao, learned Counsel for the
Applicant and Mr.J.R.Gopal Rao, learned Standing Counsel
for the Respondents.

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2. This OA is filed for the following relief:-

"To direct the respondents to promote the applicant to the next higher grade of Rs.2375-3500/- (RSRP), with effect from the date it was due i.e., 1-3-1993, as on the date of the said promotion due, no charge sheet was issued to the applicant, who was entitled for the said promotion, duly setting aside the charge Memo No.C/E.150/TRD/227/1, dated 9-12-1994, issued by the IIInd Respondent, for a IIInd time on the very set of charge as was issued and dropped in the earlier charge sheet No.C/E.150/TRD/227/1, dated 24-3-1994 after the Defence Statement were submitted under Rule 9(1) of DAR Rules, declaring the same as arbitrary, illegal, unwarranted and in violation of Article 14 and 16 of the Constitution of India, with all consequential benefits."

3. It is now stated that the applicant has been removed from service with effect from 17-12-1999. The learned Counsel for the Applicant submits that he will challenge that removal order by filing a fresh OA. He is permitted to do so.

4. The applicant is permitted to take all contentions as raised in this OA also in his fresh OA to be filed.

5. The OA is disposed of as withdrawn. No order as to costs.

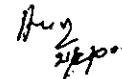

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)
17.2.00


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: this the 17th day of February, 2000

Dictated in the Open Court

DSN



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

~~1ST AND 2ND COURT~~

COPY TO

1. HON. J.
2. HON. M. (ADMN.)
3. HON. M. (JUDL.)
4. D.R. A (ADMN.)
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN
MEMBER (ADMN.) ✓

THE HON'BLE MR.B.S.JAI PARAMESWAR
MEMBER (JUDL.)

* * *

DATE OF ORDER: 17/2/2000

MA/RA/CP NO.

IN

OA. NO. 586/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP CLOSED

RA. CLOSED

(8 copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

